श्री राजनारायण: ग्राज हमारे यहां सब जगह चर्चा है कि यह सरकार सारे उद्योग धंधों पर एकाधिपत्य करना चाहती है। लेकिन क्या प्रधान मंत्री साहिबा इस बात की सफाई देंगी कि क्या वे उद्योग धंधों में एका-धिपत्य को बढ़ावा देना चाहती हैं ? अगर नहीं तो फिर सदन में इतनी चर्चा के बाद फिर बिरला को नये लाइ-सेंस क्यों दिये गये. फिर उनको जिस फैक्टरी का एक्सटेंगन रोका गया था, ग्रल्मनियम फैक्टरी पिपरी, मिर्जापुर को भ्रपना उत्पादन बढाने की इजाजत कैसे मिली, टाटा को नयी फैक्टरी कैसे मिली और जय-पुरिया को नया कारखाना गाजियाबाद और रायबरेली में खोलने की इजाजत कैसे मिली ? यह प्रश्न उठ रहे हैं। कोई जवाब दे। और जब इन प्रश्नों का जवाब मांगा जाता है तो कुछ चाट्कार लोग हल्ला मचाते हैं, जैसे उनको ही सपने प्रधान मंत्री से बड़ा प्रेम है और हम को नहीं है। मैं बता दूं कि मैं पाप से घुणा करता हं, पापी से नहीं । प्रधान मंत्री से हम को घणा नहीं है, उनके पापों से हमको धृणा है। इसलिए मैं चाहता हूं कि वह सुधरें । मैं चाहता हं कि वह सदपथगामिनी हों श्रीर जो वह गलत मार्ग का ग्रवलम्बन कर रही हैं उस को वह छोड़ दें। वह इस प्रश्न का जवाब दें कि क्या कारण है कि जब इस सदन में यह माना गया कि मोनो-पाली को रोका जाय और बड़े-बड़े हाउसेज पर और उन से सम्बन्धित मंत्रियों पर जांच ग्रायोग बैठाया जाय तो बावजूद सदन की इच्छा के फिर ऐसा बरा काम नयों हमा ?

MR. DEPUTY CHAIRMAN: That is enough. We shall now go to the next item

CLARIFICATIONS IN RELATION TO STATEMENT RE PRICES OF DRUGS LAID ON THE TABLE OF THE RAJYA SABHA ON AUGUST II, 1970

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभा-पति महोदय, दवाग्रों के बढ़ते हुए दामों के सम्बन्ध में मंत्री जी ने प्रपंत वक्तव्य में इस बात को स्वीकार किया है कि कन्वेंशनल एंटी टी० बी० इस्स, विटैमिन प्रिपेरेशन्स, पेन रिलीविंग इन्स और कामनली युज्ड हाउसहोल्ड रेमेडीज जो हैं इनमें प्राइस की बृद्धि हुई है। मैं समझता हं कि यह इस बात का कंफेशन है कि तमाम मर्जों में से 90 प्रतिशत मर्जों में जिन दवास्रों की ग्रावश्यकता होती है उन पर कीमत की बढोत्तरी का परिणाम हुआ ! अब यह कीमत की बढ़ोत्तरी का यह परिणाम क्यों हुआ है इसको भी उन्होंने स्रपने वक्तव्य में दिया कि पिछली 31 जलाई को दवा बनाने बाले लोगों ने ग्रपनी प्राइस लिस्ट सरकार को स्कृटिनी के लिये दी भ्रौर भ्राज 10 दिन या 12 दिन इस चीज को हो गये भ्रौर सरकार भ्रभी तक उसकी जांच कर रही है, उस स्कटिनी के ब्राधार पर फैसला नहीं कर पाई कि जो दवाओं के दाम निश्चित किये जा रहे हैं वह वाजिब हैं या गैरवाजिब हैं। इसी का फायदा ले कर ये सब दवास्रों के दाम बढ़े हैं।

तो मैं सरकार से कैटेगारिकली पूछना चाहता हं कि यह स्कटिनी स्रौर कितना समय लेगी? क्या इस स्कृटिनी के समय का लम्बापन इसलिये है कि इग मैनफैक्चर्रस के साथ कोई साजिश हुई है और उसके ग्रनसार यह लम्बा होता चला जायेगा ? श्रगर यह है तो फिर इसके सम्बन्ध में मझे इस मंत्रालय पर आरोप ग्रीर ग्राक्षेप लगाना पड़ेगा । मैं यह इसलिये कह रहा हं क्योंकि जो स्माल प्रोड्युसर्स हैं, स्माल सेक्टर्स हैं, उनकी भी इसी प्रकार की लिस्ट 31 ग्रगस्त तक भ्रायेगी । ग्रापका जो स्टडी ग्रुप है वह भ्रभी तक स्टडी कर रहा है. उसकी रिपोर्ट नहीं आई । फिर से आप उसके स्क्रिटिनी में ग्रीर ज्यादा समय लगायेंगे तो जो सत्यानाश बचा है वह 31 ग्रगस्त के बाद उस स्टडी ग्रप की रिपोर्ट ग्राने तक सर्वसत्यानाण हो जायगा श्रौर कोई दवा ऐसी नहीं बचेगी जिसकी कीमत 100 परसेंट या उससे ज्यादा नहीं बढेगी।

श्री राजनारायण: इतनी अभी भी बढ़ गई।

श्री सुन्दर सिंह वंडारो : एक तीसरी बात ग्राप यह कहते है कि आपको अधिकार है, सरकार को ग्रधिकार है---

"Government have the power under the Control Order to take corrective action.'

मैं यह पूछना चाहता हूं कि ग्रापका स्टडी ग्रुप जांच करता रहे, ग्रापको स्कृटिनी चलती रहे लेकिन ग्रापने एक प्राविजन किया है कि घपनी फैक्ट्री मल्य से डेढ-गुना तक वह कीमत बढ़ा सकता है या वह अपने मुनाफे को 15 परसेंट तक बढ़ा सकता है, यह दो प्रकार की छूट दी । आपने उनकी गुड कांसेंस पर छोड़ दिया कि वह पर्याप्त मृनाफा जिसमें ले रहे हैं उसमें क्यों बढ़ायेंगे ? लेकिन अगर गुड कांसेंस के ऊपर ही यह बात होती तो जो यह फैक्ट है कि कीमत बढ़ी है वह आत न होती । इडिक्ल और गुड कांसेंस पर छोड़ी हुई बात का दुस्पराग हुआ है। तो जो पावस हैं आपके अन्दर करेक्टिव क्यान लेने के लिये हैं उसकी हम कब तक प्रतीक्षा व रें? क्या वह स्टडी ग्रुप की स्कृटिनी तक आपका हाथ क्या हुआ है ? Does not the law force you? या जब तक उन इग मैनु-फैक्चरेंस के साथ वो समझौता हुआ है वह पूरा नहीं होता तब तक आप इनएक्टिव रहने वाले हैं ?

THE MINISTER OF PETROLEUM AND CHEM1 :ALS AND MINES AND METALS (DR. TRIGUNA SEN) : Mr. Bhandari has a; <ed certain questions, mainly how long it v 11 take the Government to scrutinise the i ost of the drugs which has shown a rise in prices. He also doubts that when tht small-scale sector submits its price lists en the 31st August, the Government ma> also take some time for scrutiny and that in the meantime drug prices will go up further high. Am I correct?

SHRI SUNr AR SINGH BHANDARI : Yes.

DR. TRIGUNA SEN: Your main question is: How long will it take to scrutinise the trices that have been submitted by the manufacturers? You have also asked wh:ther—You said sajish—we are in league with the manufacturers to allow them to make more profits.

My friend w 11 agree that so far as the objective of thi i Drug Price Control Order is concerned, tfeere are no two opinions in the minds of; ny one in this House that we all want to give relief to the suffering humanity. Yo i will appreciate that there are about 2,40' units which are manufacturing drugs i i big scale, medium scale and small scale sectors. And there are 5,000 to 6,00(1 different formulations in the country.

SHRI SUNDAR SINGH BHANDARI : You have aire, dy explained the rationalisation.

DR. TRIGUNA SEN: I understand it. If the prices of drugs that will be calculated according to the formula by a particular manufacturer arc handed over to us and if we scrutinise the price lists of these 5,000 to 6,000 or more of the formulations of the drugs, then it will take a year or so. So, we told all the manufacturers: "Well, this is the formula. According to this we allow you to calculate the prices, announce them and send them to all the thousands of dealers in the whole country." We have not approved of any of the prices so far at least. You must have seen it. We will scrutinise the price of each and every drug and then we will approve of it. Otherwise they should take it that we have not approved of any price that has been declared by any of the manufacturers.

SHRI SUNDAR SINGH BHANDARI : Till then, is the increase justified?

DR. TRIGUNA SEN: Not necessarily. If the price is fixed as on 31st July, it is not possible for any machinery to scrutinise it within a day or two. It takes time.

SHRI SUNDAR SINGH BHANDARI :

DR. TRIGUNA SEN: One minute. So we told them: "You better do it. But we are not approving the prices as indicated by you. They will be subject to scrutiny by the Government". During this period, we have identified the drugs and I have mentioned them in my statement.

Prices of some drugs—the prices of antitubular or day-to-day use medicines— have gone up.

We have identified them. Within a very short time, we will be able to tell the manu facturers that they should agree to reduce the prices. One feature in this is that all the manufacturers are so cooperative.......

SHRI A. P. CHATTERJEE (West Bengal): Please do not say that these capitalists have cooperated with you. That is too much.

DR. TRIGUNA SEN: I do not like to cry down all the manufacturers like this. Excuse me. I do not agree with that.

SHRI SUNDAR SINGH BHANDARI : Will your decision be retrospective?

DR. TRIG UNA SEN: One minute...

Statement re

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SHRI A. P. CHATTERJEE: So, you depend more on the cooperation of the capitalists.

SHRI KRISHAN KANT (Haryana): You are depending upon Birla*s cooperation

(Interruptions)

SHRI A. P. CHATTERJEE: You have given Birlas cement factory licence and you have taken tonnes of rupees from them (Interruptions). Who gave them the fertiliser licence and who gave them the cement factory licence?

SHRI KRISHAN KANT: In Kerala what has happened. . .

(Interruptions)

SHRI A. P. CHATTERJEE: You are the slaves of Birlas. You wanted an inquiry into their affairs and immediately you gave them the licence for a fertiliser plant. Are you not ashamed of it? (Interruptions). Do not try to be socialists. You are the boot-lickers of capitalists...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. CHATTERJEE: Your Government does not carry on for a day without their help.

(Interruptions)

SHRI KRISHAN KANT: In Bengal... (Interruptions)

SHRI A. P. CHATTERJEE: We shall see that you do not get a single seat in West Bengal

(Interruptions)

SHRI NIREN GHOSH (West Bengal): It is the Birlas who have told us that they are paying you.

(Interruptions)

SHRI RAJNARAIN (Uttar Pradesh): Capitalism and communism can go together. WT Tf arrfT 'sff ^ft^T *fW ?fk "it :^ff TRfff? >ft ^ ^ *rra JTR% |? Capita- i

lism and communism can go together. ना मैं यह जानना चाहता है कि क्या यह सिद्धान्त श्री भपेश गुप्त मानते हैं ?

Prices of Drugs

श्री उपसमापति: यहां पर कम्यनिज्म के बारे में क्लास नहीं हो रहा है। इस समय तो इन प्राइस के बारे में चर्चा हो रही है।

श्री राजनारायण: श्रीमन्, ग्रापने श्री कृष्णकान्त को क्यों नहीं रोका ?

श्री उपसभापति : मैं सब को रोक रहा है।

श्री राजनारायण : क्योंकि राजनारागण कमजोर है इसलिए जैसा प्राप चाहें करें।

श्री उपसभापति : क्या ग्राप कमजोर हैं ? तो 'कमजोर कौन' इसकी परिभाषा को समजना पहेगा। ग्रब ग्राप बैठ बाइये ।

MR. DEPUTY CHAIRMAN: Order, order, please. Do not interrupt.

(Interruptions)

SHRI A. P. CHATTERJEE; Mr. Kulkarni was saying that money was exchanged. He said that. Your Kulkarni said that money was exchanged. Why licences are given? ... (Interruptions.)
Pull him up. ... Have you taken discipli
nary action? (Interruptions.)

MR. DEPUTY CHAIRMAN: Will you please sit down, Mr. Chatterjee?

(Interruptions)

SHRI A. P. CHATTERJEE: He said that on the floor of the House.

SHRI SUNDAR SINGH BHANDARI: These people are making it inconvenient for the Minister to give a reply to my question. If that be the ca~se, I have no objection.

DR. TRIG UNA SEN: Sir, T believe, as believe, as others profess, in democracy. I do not like to paint everybody as a bad man.

I believe, as mentioned, a number of firms have advertised that they have not raised the prices of any drug. Some have

said, in totally they have reduced the prices of raoa than 1,100 drugs, that is, about 44% of the lists received so far.

SHRI SUNI AR SINGH BHANDARI : You go by the lumbers or by the amount

DR. TRIGHNA SEN: I am telling the numbers >f the medicines. Now, I am coming to that question. I say also that there is scope—we have got the power to enforce it—i ut. at the same time, there is scope for legotiation. That is what I was wanting I 3 explain, and in that regard I said that w< had been getting the cooperation fron the manufacturers also. 1 want to say, as I said before, that there are about 2,000 small-scale industries and by no stretcl of imagination they are capitalists. There capital is very small. As I said in jply to Shri Bhandari, you realise that it is so difficult to scrutinise the prices of all these 5,000 to 6,000 medicines. But, w; have now identified, as I stated yesterd; y, the prices of the drugs that have goni up and are being used by everybody ever 'day, and of some medicines like the anti- ubercular drugs, etc. We have identified and we think we will be able to do it within a very short time, to ask them tq reduce the prices. If they do not, I hav i got the power to do so. We will ask them to reduce it. I am extremely sorr, that for a few days in the interim period there is inconvenience for the consumers of those drugs. But, if we are working in a democratic way, can Mr. Bhandari suggest how else I can do it? We have said, we are sorry for it.

SHRI SUNI >AR SINGH BHANDARI : Could you no set up the machinery earlier

DR. TRIGI NA SEN: But, as we have said, unless we get their cost of production as they have notified, unless we get their data, how can we scrutinise? They have notified only ci the 30th and 31st of July. They did not lo it earlier. That is why some time is needed. If you say that I coul i do it, 1 agree, I have the right to ask them to reduce the prices. But I have to study at la ist the names of the drugs where prices lave gone up. As I said yesterday—we have already stated—we can immediately reduce it and I hope, Sir,

it will not tak! more than a few days....... as soon as po sible.

SHRI SUNI > AR SINGH BHANDARI Come down.

DR. TRIGI NA SEN: We are working day and nigh, I can assure you.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Sir, my first question is this: What is the concept or definition of 'reasonable prices' and whether ther this concept of reasonable prices has any relation to the international prices'? Uplace the international prices'? Unless relation to we are quite clear in our minds about the concept of the Government so far as reasonable prices are concerned, we will not reasonable prices are concerned, we will not be able to give any suggestion to the Government in this regard and we would rather feel very much bewildered. Secondly, what are the reasons for the present increase in prices? Now it does seem to me that the reasons advanced by the parties concerned are that the cost of manufacture has increased. It appears that the drug manufacturers have been given a certain drug manufacturers have been given a certain range within which they can increase the prices or they can adjust the prices. Now certain prices are in vogue. Is there no obligation cast upon them to give the reasons to the Government before they increase the prices or to seek the approval of the Government for increasing the prices? If there is no such obligation cast on them, then there must be that obligation, because it is a matter which relates to the lives of the millions of our countrymen. I am saying this because certain prices have been in vogue and now the prices have been raised from that level. So there must be some social obligation cast on them to seek the approval of the Government before they raise the prices. If there is no such obligation cast on them, I think the Government must equip itself with powers in that regard. Why the Government has failed in this respect, I am not able to understand to understand.

Then, Sir, I would like to know this: If there is a rise in the cost of manufacture, to what extent this rise can be attributable to (a) the IDPL higli cost, (b) canalisation through the State Trading Corporation and (c) inefficiency. I am a person who believes in State enterprises but not in inefficient State enterprises.

Lastly, Sir, may I know whether it is also due to inadequate import of drugs? When there is a demand of a particular order, if you import less than the requirement, the prices are bound to rise. So, to what extent can the prices, Sir, be attributable to these three factors? These are the three or four questions which I want the Minister to answer.

DR. TRIGUNA SEN: Sir, my friend first wanted to know the concept of 'reasonable prices'. It was said both in this House and outside that the cost of medicines in India is more than anywhere else

[Dr. Triguna Sen]

SHRI S. N. MISHRA: What is that?

DR. TRIGUNA SEN: We suggested to them that the maximum they can go is only up to 15 per cent, before taxation. But if that raises the cost of any drug, we have got the right to ask them to reduce it; they will have to prove that they cannot make more than 15 per cent, before taxation as profit. If they make any profit more than 15 per cent, they are not allowed to spend that money by way of dividends, bonus, et:. The Government has the right—if you read the order—to say how that amount should be spent, either on research or in further reduction of the prices. That is what is reasonable.

SHRI S. N. MISHRA: Cost of manufacture can be anything?

DR. TRIGUNA SEN: No. they will have to produce to us the cost, according to the Cost Accountants, and we have made a formula. We are going into the question of production of each and every formulation.

SHRI S. N. MISHRA: You must have some criterion.

DR. TRIGUNA SEN: We have made a norm so far as the boxes, tubes, etc. We have taken all this into consideration. The second question was, what is the obligation? Naturally the obligation is the social objective—to serve the suffering humanity without making much of profit and as we said, by limitation of that.

SHRI S. N. MISHRA: My point was that before raising the prices, is there no obligation, cast on them to seek the approval of the Government? Because certain prices have been in vogue and now the consumer has to pay more, I ask this.

DR. TRIGUNA SEN: The Government has not approved the price of any of the drugs that has been announced by them.

SHRI S. N. MISHRA: Is there no obligation cast on them to seek the approval of the Governments before raising the prices? We, as a community, have to pay more. We had been paying till the other day price

A and now we have to pay A plus. Why should I be made to pay more before the Government approved it? Should not any obligation be cast on them before raising the prices which were, supposed to be reasonable earlier?

DR. TRIGUNA SEN: I mentioned in answer to Mr. Bhandari's question that the manufacturers are to have the price of each and every drug approved by the Government but as there are thousands of drugs, we said that it was not possible to do it within the time-limit. We allowed them to declare it and we took time to scrutinise and send our approval. I do understand it.

SHRI S. N. MISHRA: Would you agree to a legal obligation being cast on them to raise the prices only after they had secured your approval. That is precisely the question.

DR. TRIGUNA SEN: Legal obligation?

SHRI S. N. MISHRA: Yes, to seek your approval before raising the prices.

DR. TRIGUNA SEN: I think they have a legal obligation to have the cost or the price approved by the Government, according to the order.

SHRI A. P. CHATTERJEE: That is not your statement.

SHRI S. N. MISHRA: That is not your statement.

SHRI N. G. GORAY (Maharashtra): I will try to help in this by pointing out something. I am quoting from 'The Times of India'. Codopyrin, per tablet, costs instead of seven paise, now thirteen paise. If I have understood him correctly, Shri Mishra was asking whether there was any legal obligation on this particular manufacturer to take your consent before he could raise this price from seven paise to thirteen paise.

SHRI A. P. CHATTERJEE: As far as your statement is concerned, you have said that if the revised prices, as fixed by the industry, show some anomalies, then only you can take corrective action but as far as the other things are concerned, you have said that the Government are taking further powers, to fix the prices at reasonable levels of any formulation. That is an admission that at present under the Drug Control Order, you have not those further powers. You kindly admit that.

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The order tixs not give you any power to take corr ctive action now. You may take further powers. That is a different issue. As fr as Mr. Mishra's question is concerned the position is that they can now raise t e price without your being empowered)y anything to stop. That is your stale lent.

DR. TRIGUNA SEN: I think it is correct. Thi statement says:

"They are also taking further powers to fix the prices at a reasonable level of any for lulations."

You are co rect. It is correct, Sir.

SHRI A. I CHATTERJEE: There was no legal bad ing.

SHRI S. £. MISHRA: Would you think on tha line?

DR. TRIG UNA SEN: We have already asked the L. w Ministry to draft it.

Then, Sir, e has asked about the prices of the IDP, canalisation through the State Tradii g Corporation, inadequate imports and the reasons for the rise in prices. Am] correct?

SHRI S. N. MISHRA: And to what extent the ri e in prices has been?

DR. TRIG JNA SEN: I have made it clear in my Statement also, Sir, that, if we want to produce the medicines indigenously, nat irally we will have to pay for it, not o course—I agree fully with you—at the t jst of inefficiency, or at the cost of dispr. portionate profits -in manufacturing the asic drugs.

Now coming to the IDPL, I shall read this out to ou. Let me take Streptomycin. The >;ost of production of the IDPL is Rs. (46; we have fixed the pool price at Rs. 95. knowing fully well that the IDPL wi 'still run at a loss. Then I come to Te racycline. The cost of production of th; IDPL is Rs. 820, but we have fixed Rs 650 knowing fully well that there will be i further loss to the IDPL. Similar is the case, Sir, with Phenobarbi-tone. The cc; t price is Rs. 186.57 and we have fixed the price of Rs. 170. Let me take one i lore case, Vitamin Bl. The cost of the IDPL is Rs. 442.71 whereas we have fixed the pool price at Rs. 382. So I have sla; led down even the prices of the IDPL knowing fully well that it has been incurrin losses and it may incur

further losses. But we cannot raise the prices lest the should go up. After all, these are basic drugs...

SHRI S. N. MISHRA: But how do you make it economic?

DR. TRIGUNA SEN: We are trying to streamline the operations...

SHRI S. N. MISHRA: Unless there is economy of scale how can you make it economic?

DR. TRIGUNA SEN: We are trying to do it. We are trying to rationalise and streamline the operations, and in many ways we are working on it. There is a research group also working on it to find out how to improve upon its production.

SHRI SUNDAR SINGH BHANDARI: May I know whether the cost of inefficiency had also been included in the price and whether that is the amount which has been reduced now?

DR. TRIGUNA SEN: I have not calculated that cost, and it is not possible. I have done it, to be frank, arbitrarily only to reduce the prices.

Now about this canalisation through the STC, we had one discussion and we are having another discussion day after tomorrow. I do not believe that there is inefficiency in the STC although you said that there is but complaints have been received by me that there is sometimes delay in the supply of raw materials by the STC. So I am meeting them next week and I shall see that it is minimised.

Then the third point he raised was about the inadequacy of import of raw materials. It is not correct.

SHRI N. G. GORAY: Sir, I am constrained to say that the industrialists have proved cleverer than the Government this time also. Sir, we have been experimenting with these controlled prices for a long time, and we know that every time we try to control the price, either the thing disappear, goes underground, or the Government has to adjust itself to the demands of the industrialists. Sir, did not the Government understand this simple strategy? Here, Sir, what has been happening is that, while they have reduced the prices of certain drugs, they have increased the prices of those drugs which are in common use. Sir, here is a list from which I have read about the Codopyrine. The price of a Saridon tablet has been raised from 13 Paise to 20 Paise.

DR. TRIG UNA SEN: I have admitted it.

SHRI N. G. GORAY : In some cases the prices have gone up by 100% . Now could you not imagine that this is exactly what these people will do? They would raise the prices of drugs that are in common use while for certain drugs they would bring down the prices. Now, if you had understood this simple strategy, you would have armed yourself with some legal authority, and exactly there what Mr. Mishra asked becomes very pertinent. Now you are left high and dry and you are running after them to catch them. So we want to know how long this will continue because, by that time, they would have made lakhs of rupees

SHRI S. N. MISHRA: Crores of rupees.

SHRI N. G. GORAY: I just came from Bombay, and in Bombay the rumour is that particularly the CIBA Company made exorbitant profits on these simple drugs 1 mentioned earlier. Therefore I would like to ask you why you could not anticipate this strategy of the industrialists before.

SHRI SUNDAR SINGH BHANDARI: They did not refer to the Prime Minister who is the sole custodian of intelligence; that is the whole thing.

DR. TRIGUNA SEN: It is not a question of anticipation because

SHRI N. G. GORAY: That is what they have been doing all these 20 years.

DR. TR1GUNA SEN: Did we try to reduce the price before?

SHRI N. G. GORAY: Control the price.

DR. TRIGUNA SEN: We have not controlled; we have just frozen the prices.

SHRI BANKA BEHARY DAS (Orissa): You were so much involved in the complicated affairs that you forgot the simple strategy.

DR. TRIGUNA SEN: When we referred the whole matter to the Tariff Commission, the whole matter to the Tariff Commission, the Tariff Commission recommended a reduction of prices of only 18 basic drugs. We thought taking this opportunity we must control all the drugs, 5,000 or 6,000 formulations, in the country and so we framed certain regulations ajid we expected that according to this formula the prices will not show any rise. Now we have found out not show any rise. Now we have found out that the prices of some of the day-to-day drugs have gone up.

I have said in my statement that we have seen that it has gone up. I have admitted it and I have also mentioned the names of the drugs. I have also said that I am taking the necessary powers to correct it. It is correct that we did not anticipate this.

Prices of Drugs

SHRr N. G. GORAY : When will you arm yourself with powers ?

DR. TRIGUNA SEN: Very soon; within a few days.

SHRI KRISHAN KANT: This statement of the Minister is not correct in the sense that it is written here that prices of antidiabetic drugs and drugs used for heart ailments have also registered a fall. Probably he has put in the statement everything which the manufacturers have given them. The anti-diabetic drug has gone up. I have got a price list here which shows that the price of insulin has increased from Rs.. 469 to Rs. 510. This means that the statement which the hon. Minister has made based probably on the information supplied by the Drug manufacturers is not correct. So also the prices of many more drugs must have risen than what has been given in the statement. May I know whether he will check it up?

Secondly, the hon. Minister has told us that they are going in for a new law. Because Parliament is in session they cannot have an Ordinance. Is it not possible...

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND ME-TALS (SHRI D. R. CHAVAN): Under the Essential Commodities Act we can issue an

SHRI KRISHAN KANT: Can't you issue an order that only the prices that were there before 31st July should be charged, freezing the prices at that level and that the extra amounts charged by these manufacturers during the few days when they have been increased shall have to be refunded either to the Government or the people or others? Further the second instalment by the small manufacturers is coming up on 31st August, 1970 and what steps is the Government with another dose of increase higher than what is being charged now? They have said that they have still faith, they will talk to them and rely on the good sense of the drug manufacturers, talk to them and then come to certain conclusions. As Mr, Bhandari has said, may I know through

you, Mr. Dej-uty Chairman, whether they have still any faith in these people? They are hoodwinl ing the Government, they are hoodwink; ig the people and are making a lot of profi! and still you are thinking of talking to them, come to certain conclusions and then issue orders. May I know instead of relying on them whether the Governme it will take immediate action to see that tl j prices are freezed and the profits made I y them taken back and also that the price are not allowed to increase through the lecond instalment which is coming up of the 31st August, 1970?

DR. TRIGUNA SEN: My hon. friend has said that there are some more drugs which I did m; mention and they have also registered an ncrease. We have collected a list of all tie drugs, the prices of which have gone up

SHRI N. C . GORAY : How many of them are thet $\ ?$

DR. TRIGUNA SEN: We have made a complete lb of it. It comes to 114 or something liki that.

SHRI N. G GORAY : That covers the entire list of < rugs.

DR. BHAI MAHAVIR (Delhi): He mentioned S(me specific drugs. What happened to i \em?

DR. TRIG! NA SEN: Yes, it is there. Insulin is thi re. The next question is about the issuf of an order, and my faith in the industr. I did not say that I will only negotiau with the industry. I said, I would talk ID the industry also and ask them to redue the price. At the same time, as I have said in reply to the question of my esteenn d friend, Mr. Bhandari, we are armed with the authority to issue an order to see that the prices of the day-to-day medicines are not raised

SHRI SUN1 > AR SINGH BHANDARI : You take adv ntage of Ordinances for so many things.

DR. TRIG! NA SEN: It is not necessary to issue an Ordinance. Just an order, a legal order 'ill do.

SHRI SUN1 AR SINGH BHANDARI: Why do you i ot do it?

DR. TRIGt NA SEN: It has legal implications. I an ignorant of the legality of it, but we ae having this legal order drafted.

SHRI N. G. GORAY: The Minister is full of good intentions.

DR. TRIGUNA SEN: About the small-scale sector drugs, we have already informed them that they will not be able to raise the prices of drugs.

SHRI NIREN GHOSH: The hon. Minister, Dr. Triguna Sen, has evaded Mr. Krishan Kant's question.

DR. TRIGUNA SEN: Which one?

SHRI NIREN GHOSH: The question is this. Why do you not issue an order here and now? Before you ask th: companies for a reduction of prices, you issue an order saying that they must bring down the prices to what were ruling before they were raised higher. That is one thing, {Interruptions}. Secondly, I would like to know the landed cost of the imported drugs. The pooled price is two or three times higher than the landed cost of imported drugs. If that be so, what is the basis of your cost accountancy? You just now read out that for that drug the cost is Rs. 400, for this drug it is Rs. 600, etc. On what basis? When the imported cost or the landed cost of the imported drug is only Rs. 100, you said the cost of manufacturing it in India is Rs. 600. How much profit of the pharmaceutical industry under foreign collaboration is going out? Have you calculated the profits which they have made, the cost in foreign exchange if we have imported? The imported cost is Rs. 100 and he cost of manufacture is Rs. 600 and you say that the pooled price is Rs. 300.

The drug's imported cost is Rs. 100 and the pool price is Rs. 300. This is a sort of jungle.

MR. DEPUTY CHAIRMAN: What is the question?

S'HRI NIREN GHOSH: I want the Minister to say on the floor of the House in Parliament here and now that he will issue an order just as he issued an order for the reduction of prices of certain drugs, so that you bring down the price to where it was ruling before it was raised high. Why do you prevaricate on that issue, equivocate on that issue? The more you equivocate, the more you are giving them crores of rupees. That is the pertinent question.

DR. TRIGUNA SEN: I explained many a time perhaps that we are going to issue an order

श्री राजनारायण : कोई समझ नहीं पा रहा है।

एक माननीय सदस्य : समझने वाले सब चले यम् ।

DR. TRIGUNA SEN: i am not a lawyer like you. That is my difficulty. We are issuing an order as soon as possible. We have contacted the Ministry of Law to draft that. He has asked about the landed cost and the pool price. Firstly, I think you will agree that we should not depend on the importation of drugs for all times to come. We must produce the drugs in our country.

SHRI NIREN GHOSH: You are not producing.

DR. TRIGUNA SEN: We are also producing. Now the imported price does not show the price at which this particular drug is sold in their own country. You know the imported prices are always less than the prices prevalent in the country itself.

SHRI NJREN GHOSH: Give us the figures.

DR. TRIGUNA SEN: I have got the figures. As I said, Streptomycin's landed cost is Rs. 365.16; indigenous price, as I said, by the IDPL is Rs. 446; we have fixed it at Rs. 295.

MR. DEPUTY CHAIRMAN: You have already quoted those figures.

SHRI NIREN GHOSH: I can give you a list of landed costs and pool prices showing 200 per cent difference.

DR. TRIGUNA SEN: I have got the whole list. It is but natural that the pool price will be more than the imported price. As I explained to you, the imported price is not the same as the price at which it is being sold in their own country. Whenever you manufacture in your own country, you will have to pay for it. That is why 1 said for the pool price we have taken a mean of the manufactured price in the country and the imported price. We have asked the manufacturers that they will have to see that they run it efficiently. We will not allow them to make a profit in the basic drugs manufacture.

SHRI NIREN GHOSH: Are you sure that the manufacturers have not given you false figures as regards the cost '

DR. TRIGUNA SEN: We have now got a Bureau of Costing and they are calculating each and every item. We have referred to them to find out what is the actual cost of manufacture. These are the two things. As I said, we will be issuing an order.

श्री राजनारायण : श्रीमन, हमारा सीवा सा सवाल है। हमने मंत्री जी को बता भी दिया था कि दो रुपये की 12 हमको बैरिन की टेव्लेटस मिली लम्बनऊ में 6 दिन पहले जो पहले एक रुपये की मिल जाती थी। श्रव मैं जानना चाहंगा कि जो हमको श्रधिक पैसा देना पड़ रहा है, उसका अपराधी कौन है ?

डा० विगुण सेन : मैं हं ।

श्री राजनारायण : तो ग्राप सफर करो, इस्तीफा दो । जब, श्रीमन्, ग्रापने सवाल पुछवा दिया तो हमने कहा ठीक से ही कर दें। मंत्री महोदय ने यह कह दिया कि वे अपराधी हैं तो यदि मैं इस सरकार की निन्दा न करूं कि इसने दवा के मामले में बंगलिंग की तो हम अपराधी हैं। इसलिए सब हमारा प्रस्ताव सा गया कि यह सदन सरकार ने दवा की कीमतों के सम्बन्ध में जो अब तक बंगलिंग कर रखी है, उसके लिए सरकार की भत्सैना करता है। यह मुख कर रहा है।

श्री सुन्दर सिंह भंडारी : में इसका समर्थन करता ğ I

श्री राजनारायण : यह हमारा प्रस्ताय द्याये । आप यह कैसे कहते हैं कि प्रस्ताव मय नहीं कर सकते ? स्रव मैं इस की बाठवीं कलम पढ़ रहा हूं। वह इस प्रकार है: 'जबिक हमारे मुल्य नियंत्रण श्रार्डर की योजना के अन्तर्गत कुछ पदार्थों में मुल्य वृद्धि अवश्यम्भावी है सरकार यह देखने के लिए चिन्तित है कि कुछ नाजक दवाइयों जैसे एक एण्टी टी० बी० भेषज, विटासिन युक्त दवाइयों, पीड़ा निवारक भेषज तथा दूसरे साधारण प्रयोग में ग्राने वाली घरेलू दवाइयों में मुख्य वृद्धि न हो। अब तक प्राप्त की गयी मृत्य सूचियों के प्रारंभिक परीक्षण दर्णाता है कि निर्मातास्रों के बीच में, ऐसा लगता है कि यह गलत धारणा है कि मत्य निवंत्रण आदेश उन्हें अधिकार देता है कि वे अपनी कीमतों को फैक्टरी मृल्य से 150 प्रतिशत ग्रधिक तक या कुछ केसों में इससे भी उंचे मार्क अप पर निर्धारित कर सकते हैं और अपने लाभ को 15 प्रतिशत तक की सीमा

तक ले जा सकते हैं ?' यह गलत धारणा है, यह उनके ग्रार्डर की ग्रात्मा है, क्या यह मैं जानना चाहता हूं।

Stati nent re

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श्रो उपसभाषति : ठीक है, जान लीजिए ।

भी राजनार वण : ग्राखिर सरकार के ग्राईर की झात्मा क्या है यह 15 फीसदी या 150 फीसदी। यह दो चीजें कहां से बा गयीं। सरकार कहती है कि उनके अन्दर यह अम हो गया कि वे अपने सम्पूर्ण मुनाफे को 15 फीसदी तक ले जायें और विभिन्न दवाइयों को 150 प्रतिशत तक की उंची कीमत या उससे भी ऊंची कीमत निर्धारित कर दें। मैंने भी यही समझा था जो दवाइयों के निर्माता समझे हैं और मैं ग्रापको यह बताना चाहता हं कि सरकार का यह जाल बट्टा है। जहां तक विगण सेन जी का ताल्लक है यह तो भले बादमी हैं, सीधे सादे, उनको छल कपट से मतलब नहीं। यहां पर एक बार्डर हक्या दवा मंत्री का ग्रीर एक बयान स्राता 🐧 उद्योग मंत्री का, फखरुद्दीन सली साहब का, दवा मंती ने कहा कि 15 फीसदी से ज्यादा कीमते नहीं बढ़ेंगी घीर फखरहीन अली ग्रहमद साहब का रेडियो बाडकास्ट हो गया कि नहीं, किसी भी उद्योग में इतना हार्ड ग्रीर फास्ट रूल नहीं लगाया जा सकता ग्रीर क्या यह सही है कि इसके बाद ग्रखबारों में यह छपा और मैं पढ़ता हं कि अब सरकार ने यह कह दिया है कि 150 कीसदी तक दाम बढ़ाया जा सकता है ग्रौर सरकार ने कुछ स्थिति में ग्रधिकार ले लिया कि इन तमाम बातों की जांच पहताल कर के वह दाम बढ़ाने की इजाजत दे देगी। तो यह दोनों कंटुडिक्शन जो सरकार के ब्यानों में आये हैं उनका क्या जवाब है ग्रीर हमको ज्यादा कीमत क्यों देनी पड़ रही है ग्रीर क्या हमारे विगणशेन जी इसकी पसंद करेंगे कि आज के दो महीने पहले जितनी कीमत थी, ग्रगर उससे ज्ययदा कीमत दुकानें लें वो जनता उनको लूट ले झीर उन दवाइयों को लुट कर वितरित कर दे और विगुण सेन जी उसमें कोई मुख्यमा न चलने दें ?

DR. TRIG! NA SEN: Firstly, I want to assure my 1 tend that it i. not bungling and secondly, \[\int \] do not agree that we are encouraging looting of the drugs. You will find that ve have never said that any drug manufac irer can have the 150 per

cent mark-up without the consent of the Government, without our approval.

Prices oj Drugs

SHRI SUNDAR SINGH BHANDARI : But the consent is not coming.

DR. TRIGUNA SEN: That is my point. The question is, we find now that they have put it up by 150 per cent, and even more than that, withhout our approval.

श्री राजनारायण : श्रीमन्, जो कंट्रडिक्शन है इसका ग्रयं वह हमको समझा दें। 15 फीसदी मुनाफा ग्रौर 150 फीसदी ज्यादा दाम, यह दोनों की असंगति है। इसमें वह फंस गये हैं।

DR. TRIGUNA SEN: They cannot do it without the approval of the Government itself.

श्री राजनारायण : तो गवनंभेन्ट क्यों इसको श्रप्नूव करे ? यह दो दयान करने की जरूरत क्या पड़ गयी ? यह तो मैं समझ सकता हूं कि 15 या 20 फीसदी से ज्यादा वे नहीं ले सकते, लेकिन उसमें यह 150 फीसदी की बात कहां से श्रा गयी। सरकार खुद अपने श्रार्डर में फंस गयी है। श्रापके श्रनुसार वे लागत से 50 फीसदी ज्यादा दाम निर्धारित कर सकते हैं। तो मैं जानना चाहता हूं कि यह दो श्रार्डर क्यों हैं?

7 P. M.

डा॰ विषुण सेन: यह बात ठीक नहीं है। आप जो बोले हैं कि 150 मार्क-प्रथ होने से धड़ाधड़ दाम बढ़ जायेंगे वह बात ठीक नहीं है। We have seen that many drugs had the mark-up of 700, 800 or even 1,000. Now they have reduced it. When we have said...

श्री राजनारायण : ग्राप रिड्यूस कर सकते हैं, लेकिन सरकार का आईर यह है नहीं।

डा० विगुण सेन : आर्डर यह है, देखिये क्या इसमें लिखा है :

"With the approval of the Government in special cases."

श्री राजनारायण : मान लीजिये कि गवनंमेन्ट अपने पास अधिकार ले रही है कि अगर सरकार चाहे तो पचास फीसदी तक मुनाफा लेने दे, अमर्यादित मुनाफा करने की बात कर रहे हैं, तो गवनंमेन्ट खुद इतना अधिकार क्यों ले जिससे कि इसमें सारा जाल-बट्टा हो सके। [श्री राजनारायण]

Statement re

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गवर्नमेंट खुद अपने पास इतना अधिकार लेना चाहती है कि गवर्नमेंट किसी कारणवंश या दवाओं के निर्माताओं की इच्छानुसार दाम तय करती रहे। गवर्नमेंट डेफिनिट क्यों नहीं होती कि यह अधिकार क्यों लेती है। मैंने बार-बार सदन में कहा है कि जो आवण्यक पदार्थ हों उनको लागत के डेड़ गुने के अन्दर बेचा जाय, इससे अधिक में न बिकें, उसमें सरकारी टैक्स भी हो, उसमें ही एक्साइज इयुटी भी हो, आने जाने का किराया सब शामिल हो। इसलिये मैं जानना चाहता हूं कि यह अधिकार क्यों है?

श्री उपसभापति काफी हो गया अब।

श्री राजनारायण : काफी कहां हो गया, चाय भी नहीं हुई है।

Prices of Drugs

श्री उपसभापति : डा० सेन, ग्रापको कुछ जवाब देना है।

DR. TRIGUNA SEN: No, Sir. I have explained that.

श्री राजनारायण: श्रीमन, हमारा प्रस्ताव लीजिय। You cannot adjourn the House at this stage.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past seven of the clock till eleven of the clock on Thursday, the 13th August, 1970